

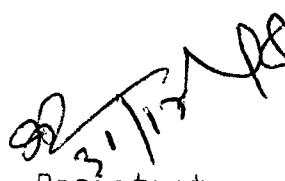
CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH

FORM OF INDEX

O.A./T.A./R.A./C.C.P./ No. 1942/19 87

Faiyaz Ahmad vs. U.O. 8 and.
PART - I

- | | | | |
|----|------------------|----|---------------------------|
| 1. | Index Papers | :- | 1 to 3 |
| 2. | Order Sheet | :- | 4 to 7 (H.C.) |
| 3. | Any other orders | :- | 8 (C.A.T.) |
| 4. | Judgement | :- | 9 (10.4.90) C.A.T. L.K.O. |
| 5. | S.L.P. | :- | — |


Dy. Registrar


Supervising Officer


28/12/88
Dealing Clerk

Note :- If any original document is on record - Details.

Nil


28/12/88
Dealing Clerk

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

INDEX SHEET

CAUSE TITLE 1942/87 of 19 (4885/85)
cm 78/90 (4)

NAME OF THE PARTIES

Faiyaz Ahomach

Applicant

Versus

Union of India

Respondent

Part A, B & C

Sl.No.	Description of documents	PAGE
1	Order Sheet	A 1
2	Judgement dt 10/4/91	A 2
3	Indexe	A 3 to A 4
4	Petition	A 5 to A 24
5	Power	A 25
6	Application for Interim Relief	A 26
7	Order Sheet H.C.	A 27
8	Power	A 28
9	note	A 29 + A 30
10	cm App	A 31

CIVIL
SIDE
CRIMINAL

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case W-P. 4887-85
Name of parties Faiyaz Ahmed v. Union of India
Date of institution 23-9-85 Date of decision.....

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
					Rs. P.			
	1	W-P. with Annex and affidavit	22		102-00			
	2	Cont. 10967(W) of 85 & 86	1		5-00			
	3	order Sheet	1		-			
	4	Best Copy	1		-			

I have this day of 198 , examined the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date.....

Munsarim

Clerk

5 Adhesive
 Total
 on receipt of local
 Copy of D.O.

Last Supp order 6220-9-85
 Chakrabarti

Capt. D. S. Chakrabarti
 T.I. of the
 also
 should be
 23/9/85

5/11/85
 23/9/85

Hon. S.C. Mathur, J.
 Hon. G.B. Singh, J.

Learned Counsel for the
 Union of India has received
 notice only today. He prays
 for time to obtain instructions.
 list in the next week. Till the
 next listing the operation of the
 impugned order dated 20-9-1985,
 annexure-6, shall remain
 stayed provided it has not
 already been implemented.

23-9-1985.

Hon. S.C. 17.5

" 18.5.5

The Opp. parties may
 file a counter affidavit
 within two weeks and
 the petitioner may file
 a rejoinder affidavit
 within a week thereafter.
 This ~~interim~~ before
 a learned single
 Judge in the month
 of December 1985.
 Inasmuch as the interim
 order dated 23.9.85
 shall remain in
 operation.

by
 17.10.85

4/1410-P No. 164
 4/1410-P No. 164
 23/9/85

Mon, S.C.M.T.

S.B.S. Jr.

No counter affidavit
has been filed on
behalf of the oppo-
sition although notice
had been served on
their counsel on 23.9.85.

We have heard
learned Counsel for the
petitioner. The writ
petition is admitted.
Issue notice to oppo-
sition party No. 5.

For N
17.10.85
✓

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

W.P. No. 4287 of 19885
Vs. _____

	Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
	1	2	3
	23-9-85	Learned Counsel for the union of Guchhi already been implemented. Sd/- SC. Multani Sd/- G. B. Singh 23-9-85 CM. An no 10967 of 85	
	9-10-85	Hon S.S.A.J. Hon G.B.S.S. dist/Pur up in the next week. Till the next evening, the interim order shall remain in force. <i>[Signature]</i> 9-10-85	to Bench (Bych)
	17-10-85	Hon SCNT Hon G.B.S.S. <i>[Signature]</i> 17-10-85	to Bench mustach

Admit & Ilegal

12/10/85

ORDER SHEET

REGISTRATION No. 1796 of 1987.

~~APPELLANT~~
~~APPLICANT~~

F. Thmad

VERSUS

~~DEFENDANT~~
RESPONDENT

UN

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
2/x/89.	<u>Non. Justice K. Nath, re.</u> No one is present for the parties. The record has been received from Allahabad Bench. Issue fresh notices to both the parties for further orders fixing 12/12/89. <i>[Signature]</i> VC. No sitting Adj. to 6-2-90 <i>[Signature]</i> 12/12 No sitting Adj to 28-3-90 <i>[Signature]</i> 10-4-90 <i>[Signature]</i> 28/3/90. R. D. Singh D. D. Singh	OR Case has received from Adl on 12/9/89. D. Case is admit. No CA/RA to Data was trans. for CAT, M.A. but it was not attached. Submitted for order. 27/12 air reduced possible 18/11/90 cm 20/9/89 that tel. ok OR 4/c for the order has filed on 7/9/90 for dismissal. S. F. O. 5/11

(9) S/N 84

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH AT LUCKNOW

T.A. NO. 1942/87(T)

Faiyaz Ahmad Petitioner,
Versus
Union of India & others Opp- Parties.

Hon. Mr. P.S. Habib Mohammad, A.M.
Hon. Mr. J.P. Sharma, J.M.

(By Hon. Mr. J.P. Sharma, J.M)

Faiyaz Ahmad, the applicant filed the Writ petition No. 4887/85 before the Hon'ble High Court Lucknow Bench for the relief detailed at the bottom of the writ petition. The matter is transferred to this Tribunal under section 29 of the Administrative Tribunals Act, 1985. The opposite parties^{are} represented by Shri. D. Chandra.

2. It appears that on 6.2.1990, Faiyaz Ahmad moved an application as Civil Misc. No. 78/90(L) in which he has made a prayer that he doesnot want to press the writ petition/ T.A. because the grevance stood remedied by the respondents and so he doesnot want to pursue any more in the matter.

3. The respondents' counsel, on the instruction of one Shri. Krishen Swaroop of the Department having designation Public Relation Ins-pector, stated that the applicant has already been granted relief^{to} which he has^{as} inspired and prayed for in the writpetition.

4. In view of the above matter the T.A.No. 1942/
/W.P NO. 4887/85 is disposed of as infructuous and in the circumstance the parties shall bear their own cost

JUDICIAL MEMBER.

10/4/90
ADM. MEMBER.

Dated:- 10.4.1990

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

TA-1942/82. #
CAUSE TITLE W.P. No. 4882/85 OF

NAME OF THE PARTIES Fayaz Ahmad Applicant

Versus

Union of India. Govt. Respondent

Part A.

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3	CAT order sheet	A8
4	Judgment order sheet 10-4-90	A9
5	Writ Petition with Annexure	A10 to A29
6	Power	A30.
7	Any other paper	A32 to A35
8		
9		
10		
11		
12		
13		
14		
15		
16		
17		
18		

CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

Recheck

Dated ..on 29-08-11

Counter Signed.....

Section Officer/In charge

Signature of the
Dealing Assistant

Group A 15 (K) 7630
A/10 (X/10)

IN THE HONBLE HIGH COURT OF JUDICATURE AT ALLAHABAD:

LUCKNOW BENCH: LUCKNOW.

Writ Petition No. 4887 of 1985.

Faiyaz Ahmad. Petitioner.

Versus

Union of India & others .. Opp-Parties.

1/602

I N D E X

S.No.	Particulars	Page Nos.
1.	Writ Petition	1 to 9
2.	<u>Annexure No.1</u> A true copy of appointment letter dt. 28.3.1985.	10.
3.	<u>Annexure No.2</u> A Photocopy of Interview letter dated 1.6.1985.	11-12
4.	<u>Annexure No.3</u> A true copy of appointment letter dt. 11.6.1985.	13
5.	<u>Annexure No.4</u> A Photocopy of representation dt. 7.8.1985.	14-16
6.	<u>Annexure No.5</u> A Photocopy of Telegram.	17-18
7.	<u>Annexure No.6</u> A true copy of transfer letter dt. 20.9.1985.	19
8.	Affidavit to Writ petition.	20-21
9.	Power.	22
10.	Application for Interim Relief.	23

Lucknow Dated:
23-9-1985

B. K. Shukla
(B.K. Shukla)

Advocate

Counsel for the Petitioner

19
महाश्व 37274

4/11
1/3

-3-

item no. (vii).

4. That the Extra-Departmental Packers are appointed in accordance with the Method of Recruitment prescribed by Section II of the said Rules. Rule 4 of Section-II prescribes that residential qualifications shall be a consideration for appointment. It is obvious that this qualification makes the post non-transferable as the appointment is for a particular post office. Rule 4 is quoted below:-

4. Residence:-

"(i) The ED BPM/ED SPM must be a permanent resident of the village where the post office is located. He should be able to attend to the post office work as required of him keeping in view the time of receipt, despatch and delivery of mails which need not be adapted to suit his convenience or his main avocation.

(ii) ED Mail Carriers, Runner-s and Peons should reside in the station of main post office or stage wherefrom originate/terminate i.e., they should be permanent residents of the delivery jurisdiction of the post office-.

(iii) ED Agents of other categories may, as far as possible, reside in

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Cky.
23.9.82

77
On 41 37 246

"near the place of their work. (Letter No.5-9/72-EL Cell, dated 18.8.1973 and 43-312/78 Pen, dated 20.1.1979 stand modified to this extent)"

5. That there is neither any specific provision in the Post and Telegraphs Extra-Departmental Agents (Conduct & Service) Rules, nor is there any practice for transferring Extra Departmental Packers from one Post Office to an other post office.

6. That the Petitioner was initially appointed as Extra Departmental Packer, Rajaji Puram Post Office, Lucknow as a temporary employee on 28.3.1985 by Sri C.R. Saxena, Assistant Superintendent Post Offices, Lucknow (West) Sub-Division Lucknow. A true copy of the appointment letter dated 28.3.1985 is being annexed as Annex-ure No.1 to this writ petition.

7. That during the course of his temporary employment, the petitioner received a letter dated 1.6.1985 from Assistant Superintendent Post Office Lucknow (West) Sub-Division, Lucknow, in which the petitioner was informed that his name had been received in the office of Assistant Superintendent Post Offices through Employment Exchange, and in the same letter he was asked to give an application

23-9-85

27
24.10.85

in the office of Assistant Superintendent Post Offices, Lucknow (West) Sub-Division, Lucknow within a week i.e. before 8.6.1985.

In the same letter date of interview and proforma of the application was also given. A true copy of the letter dated 1.6.1985 is Annexure No.2 to this writ petition.

8. That the petitioner sent an application dated 1.6.1985 to the Assistant Superintendent Post Offices Lucknow (West) Sub-Division, Lucknow, according to the proforma given in the letter dated 1.6.85 (Annexure No.2).. Thereafter the petitioner attended the interview on the scheduled date.

9. That the petitioner received an appointment letter dated 11.6.1985 against a clear vacancy and became a regular employee of the Rajajipuram Post Office. A true copy of the letter dated 11.6.1985 is being annexed as Annexure No.3 to this writ petition.

10. That the petitioner is working on the same post till now.

10. That through some reliable sources the petitioner came to know that he is likely to be transferred to some other post office, very soon.

12. That the petitioner ultimately came to know that one Mr. Jagdish Prasad will be appointed at his place.

जय प्रकाश अग्रवाल

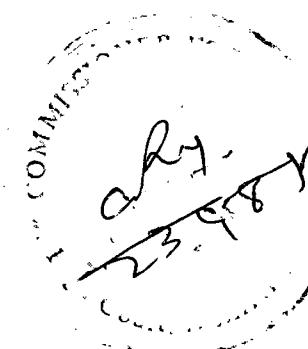
13. That there after the petitioner represented his matter to the authorities on 7.8.1985. A true copy of the said representation is being annexed as Annexure No.4 to this writ petition.

14. That the petitioner has given a number of telegrams to the above relevant authorities on 13.8.1985. A true copy of the telegram is being annexed as Annexure No.5 to this writ petition.

15. That the authorities have not considered his representation or telegram till now and have taken steps without considering the petitioner's representation.

16. That the petitioner has been served an order dated 20.9.1985, passed by Assistant Superintendent Post Offices, Lucknow (West) Sub Division, Lucknow by which he has been ordered by Senior Superintendent of Post Offices, Lucknow Division, Lucknow, to be replaced by one Sri Jagdish Prasad as E.D.Packer Rajajipuram. And the petitioner is likely to be adjusted at Rusaina B.O., Lucknow. A true copy of the letter dated 20.9.1985 is being annexed as Annexure No.6 to this writ petition.

17. That the order dated 20.9.1985 amount



पुनर्जांच के लिए

a punishment to the petitioner and is violative to the provisions of Post and Telegraphs Extra Departmental Agents (Conduct & Service) Rules 1964.

18. That the petitioner has not yet handed over the charge of the Extra Departmental Packer, Rajajipuram, Lucknow, as he is on leave.

19. That feeling aggrieved with the order dated 20.9.1985 issued by Assistant Superintendent Post Offices, Lucknow (West) Sub-Division, Lucknow and having no alternative efficacious remedy the petitioner prefers this writ petition under Article 226 of the Constitution of India amongst other on the following:-

G_R_O_U_N_D_S

- (i) Because, the order of transfer dated 20.9.1985 is without jurisdiction and contrary to the Extra Departmental Agents (Conduct & Service) Rules 1964.
- (ii) Because, the petitioner having been appointed under the Extra Departmental Agents (Conduct & service) Rules 1964, is not liable to be transferred to any other post office, as neither his post is transferable nor can he be sent to any other post office.

- (iii) BECAUSE, the petitioner's appointment is based only on the basis of residential qualification.
- (iv) BECAUSE, the order of transfer suffers from manifest error of law.
- (v) BECAUSE, the order dated 20.9.1985 is illegal, discriminatory and arbitrary.
- (vi) BECAUSE, the transfer order amounts to a punishment and the same has been passed without any opportunity to the petitioner being heard.

P_R_A_Y_E_R

Therefore, the petitioner humbly prays
as under:-

- (1) That by means of a writ, order or direction in the nature of certiorari be issued and this Hon'ble Court be pleased to quash the impugned order dated 20.9.1985 passed by the opposite p-arties 3 and 4 contained in the Annexure No.6.
- (2) That by means of a writ, order or direction in the nature of mandamus may kindly be issued directing the opposite parties 1 to

4 x to consider the representation of
petitioner contained in Annexure No.4
and cancel the order dated 20.9.1985,
contained in Annexure no.6 to the writ
petition.

- (c) Any other writ, order or direction, which
this Hon'ble Court may deem fit and proper
in the circumstances of the case may be
passed in favour of the petitioner.
- (d) To allow the costs of the petition to the
petitioner from the opp.parties.

Lucknow Dated:
Sept. 23, 1985


(Brijesh Kumar Shukla)
Advocate
Counsel for the Petitioner

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD:

LUCKNOW BENCH:LUCKNOW

Writ Petition No. of 1985.

Faiyaz Ahmad Petitioner

Versus

Union of India & others Opp-Parties .

Annex ure No.1

Asstt.Suptd.Post Office
Lucknow (West) Sub.Dn.Lucknow.

Memo No. ~~117~~ Rajajipuram dated 28.3.1985.

Shri Faiyaz Ahmad son of Shri Nazir Ahmad
r/o 554/219/A/10 Bhim Nagar Chhota Barha Alambagh,
Lucknow-226005 is appointed as ED Packer Rajajipuram
Lucknow temporarily till further orders,

He should clearly understand that he will
have no claims for same.

Charge reports should be submitted.

Sd. Illegible.

Seal.

Asstt.Suptd.Post Off
Lucknow (West) Sub-Dn
Lucknow.

Copy to

- (1) ~~Shri R. Ch~~ Rajajipuram
(2) The P.M Lucknow, Chowk.
(3) Shri Faiyaz Ahmad.

True copy.

27/4/85 37 E

A/19

(15)

1/2

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD:
LUCKNOW BENCH:LUCKNOW.

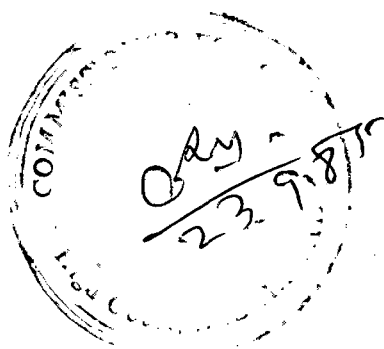
Writ Petition No. of 1985.

Faiyaz Ahmad Petitioner

Versus

Union of India & others Opp-Parties.

Annexure No.2



जैना 37844

① मारवाडी अन्न विभाग
From Asst. Supdt. Post Office
Lathnow (W. P. B. on Lathnow)

70 अ
No. 10 मरी / राजाजीपुर
मरी, 1-6-85

आपका नाम रेगिस्ट्रेशन अफिसर का
इस कार्ड के, राजाजीपुर अफिसर के
द्वारा विप. के लिये भेजा है। इसका
आप को सत्यापन के लिये भेजा
कर लवाये। यदि इसका
कार्ड में भेज दे। आपका कार्ड का
द्वारा लगे अफिसर का जाता है।
अफिसर इसके बाद आपका कार्ड का
कर भेजना नहीं किया जायेगा।
70/11/85 70/11/85 मरी
को आप भेजें इस लिये कि
इस कार्ड के धारा 100 के
आधार दिखाने।

- अथवा इन का धारा
- 1) धारा 100
 - 2) धारा 101
 - 3) धारा 102
 - 4) धारा 103
 - 5) धारा 104
 - 6) धारा 105
 - 7) धारा 106
 - 8) धारा 107
 - 9) धारा 108
 - 10) धारा 109

मेरा अहमद

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD:
LUCKNOW BENCH:LUCKNOW.

Writ Petition No. of 1985.
Faiyaz Ahmad Petitioner

Versus

Union of India & others Opp-Parties .

INDIAN POSTS AND TELEGRAPHS DEPARTMENT

O/o The Asstt. Supdt. Post Office
Lucknow (West) Sub.Dn. Lucknow.

Memo No. H/9/Rajajipuram Dated at Lucknow : 11.6.1985

Shri Faiyaz Ahmad son of Shri Nazir Ahmad
r/o 554/219/A/10 Himnagar (Chhota Barha) Alambagh,
Lucknow 226005 is hereby appointed as ED Packer Rajaji
Puram, Lucknow subject to his satisfactory police report
regarding his character and antecedent.

Said, Shri Faiyaz Ahmad should clearly under-
stand that his services ~~will~~ will govern by EDAS (Conduct
and Service) rules 1964 as amended from time to time and
all other rules and orders application to ED Agents.

Said, Shri Faiyaz Ahmad will be responsible
for Govt. Cash and valuables entrusted to him. He will
have to provide his substitute at his own responsibility
wherever he intends to avail leave.

Said, Shri Faiyaz Ahmad will have to furnish
a security of Rs.2000/- in the shape of Bond issued by
the U.P. Postal Cooperative Bank Ltd. Lucknow.

Said, Shri Faiyaz Ahmad will have to produce
health certificate.

Charge reports should be submitted to all
concerned.

Copy to: (1) Sri Faiyaz Ahmad.
(2) SPM Rajajipuram
(3) R.M. Lucknow Chowk,
(4) C/S West Lucknow.

Sd. Illegible.
Seal.

फैयाज अहमद

र. फैयाज अहमद

4/22
14
15

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD:

LUCKNOW BENCH:LUCKNOW.

Writ Petition No. of 1985

Faiyaz Ahmad

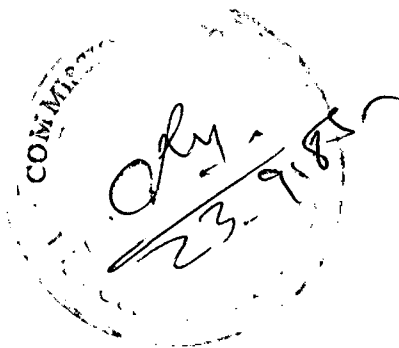
Petitioner

Versus

Union of India & others

Opp-Parties.

Annexure No.4



फैयाज अहमद

सेवा सु.

सीमाही नीतम सीमाहारा,
निदेशांक डाक सेवाओं,
लाफज डेम,
लाफज-226007.

विषय: श्री जग दीश प्रसाद भूतपूर्व सीडीओ पेंकर हुतेन घाड़ी शाखा
डाकघर लखनऊ की राजाजीपुरम उप डाकघर लखनऊ में अवैधानि-
त्य से सीडीओ पेंकर के पद पर नियुक्ति हेतु आदेश के संबंध में

आदेशणीय महोदय,

प्राचीन आपके समक्ष निम्न तथ्य प्रस्तुत करना चाहता हूँ:-

- 1- यह कि राजाजी पुरम उपडाकघर लखनऊ 21-3-85 को खोला गया एवं प्राचीन सहायक अधीक्षक डाक घर लखनऊ (पश्चिम) उप प्रिंट के तहत संख्या एचओ / राजाजीपुरम दिनांक 24-3-85 के अन्तर्गत राजाजीपुरम उप डाक घर लखनऊ में 21-3-85 से सीडीओ पेंकर के पद पर कार्यरत हैं।
- 2- यह कि राजाजी पुरम उपडाक घर लखनऊ में सीडीओ पेंकर के पद हेतु सेवायोजना कायमिय लखनऊ से नाम मनि गये जिसमें प्राचीन ने अपना भी नाम भेजवाया एवं प्राचीन को नियुक्ति राजाजी पुरम उपडाक घर लखनऊ में सीडीओ पेंकर के पद पर सहायक अधीक्षक डाकघर लखनऊ (पश्चिम) उप प्रिंट लाफज-6 के तहत संख्या एचओ/जीओ/ राजाजी पुरम दिनांक 11-6-85 के अन्तर्गत स्थायी रूप से की गई। इस प्रकार प्राचीन दिनांक 12-6-85 से राजाजी-पुरम उपडाक घर लखनऊ में सीडीओ पेंकर के पद पर कार्यरत हैं।
- 3- यह कि विश्वस्त सूत्रों से प्राचीन को ज्ञात हुआ है कि श्री जगदीश प्रसाद भूतपूर्व सीडीओ पेंकर हुतेन घाड़ी शाखा डाक घर लखनऊ जिनकी नियुक्ति श्री एमओ जेओ सिटीजी भूतपूर्व सहायक अधीक्षक डाक घर लखनऊ (पश्चिम) उप प्रिंट लखनऊ ने अवैधानिक रूप से सीडीओ पेंकर के पद पर किया था, को नियुक्ति पुनः सीडीओ पेंकर के राजाजी पुरम उपडाक घर लखनऊ के पद हेतु प्रारंभिक प्रारंभिक डाक घर लखनऊ प्रिंट लखनऊ द्वारा आदेश जारी किया गया है। जो कि अवैधानिक है।
- 4- यह कि श्री जगदीश प्रसाद की नियुक्ति सीमा डाक घर लखनऊ में सीडीओ पेंकर के पद पर की गई थी। परन्तु उन्होंने सीमा में काम करना शुरू नहीं किया और राजाजी पुरम के लिये श्री निजाम उद्दीन खान के कार्यालय में आकर प्राचीन वर देकर गलत तरीके से आदेश करवाया है।

प्रमाण 57 3 म 4

एक निम्नलिखित बाबु की जानकारी प्राप्त कर लेने के बाद राजाजी पुरम के निम्न
उपस्थ कोर्ट की अधिवक्ता नहीं होता है। इस प्रकार श्री काशी ग प्रकाश
ने जलपत्र अधीनस्थ हाथकर मजदूर को पत्रिका के बाह्य का पूर्ण रूप
अवश्य किया है जो नियम के विरुद्ध है।

9- यह कि प्राचीन दिनांक 29-3-85 से दृष्टांत रूप में सीडी
देकर है यह पर राजाजी पुरम उपहास पर मजदूर में कार्य कर रहा है।
दिल्ली विस्तृत सभी एक कोर्ट भी विभाजन प्राप्त नहीं हुई है।

उत्तर: प्राचीन धारा है परन्तु प्राचीन धारा है कि श्री काशी
प्राप्त की राजाजी पुरम उपहास पर मजदूर में सीडी देकर की नियुक्ति
है बाह्य को रचनात्मक कार्य प्राप्त को 100 की पीकर है यह पर राजाजी
पुरम उपहास पर मजदूर में कार्य करने की अनुमति प्रदान करने की दृष्टांत
नहीं।

राजाजी मजदूर पुरम अधीनस्थ।

दिनांक 7/8/85

अधीनस्थ
जै. पा. नं. 37854
॥ राजाजी पुरम ॥
सीडी देकर
राजाजी पुरम उपहास पर
मजदूर।

प्रतिनिधि प्राधिका अधिकारी एवं बाह्य हेतु प्रेषित है।

श्री राजाजी सिंह प्रम. अधीनस्थ हाथ कर मजदूर प्रीड मजदूर
220009

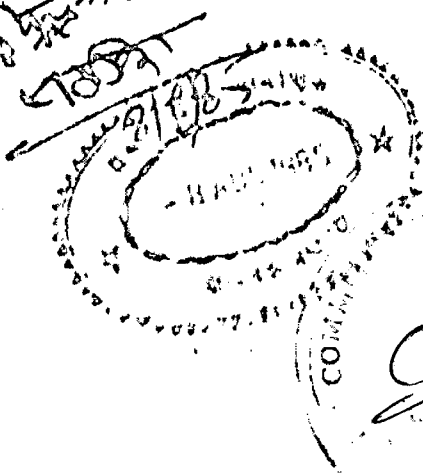
श्री नूर मुहम्मद ज्ञान प्रान्तीय श्री हाथ अधीनस्थ विभाजन
अधीनस्थ यन्त्रिय मजदूर को उस प्राधिका है प्रेषित है कि यह
नियम मामले में ध्यान है एवं श्री काशी ग प्राप्त को सीडी
देकर राजाजी पुरम है हेतु बाह्य को रचनात्मक कार्य प्राप्त
को राजाजी पुरम उपहास पर मजदूर में कार्य करने की अनुमति
प्रदान कराये।

जै. पा. नं. 37854

3- न्यायिक अधीनस्थ का कार्य जै. पा. नं. 37854
नियमन (प्राधिका) अधीनस्थ 100 की देकर राजाजी पुरम

नियमन - 220006 उपहास पर मजदूर

4- अधीनस्थ जै. पा. नं. 37854 अधीनस्थ प्राधिका अधिकारी



जै. पा. नं. 37854
23.9.85

4/25 17 (A/D)

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD:

LUCKNOW BENCH: LUCKNOW.

Writ Petition No. of 1985.

Faiyaz Ahmad. Petitioner

Versus

Union of India & others . Opp-Parties.

Annexure No.5

Copy.
23-9-85

37344

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भारतीय डाक-तार विभाग
INDIAN POSTS AND TELEGRAPHS DEPARTMENT
जलमार्गीय डाक/Inland Telegram

सेवा (सर्व सामान्य) व्यापारी, पत्राई) Service Indication (to, g., Reply paid, State, Greetings)	प्रभार Charged	भारतीय तार अधिनियम की नियमों के अन्तर्गत प्रेषण के लिए अनुमत। तत्पर सेक और दो-हैं प्रेषण का माग करने का विवरण प्रस्तुति होवे पर उसमें उल्लेख होने वाली वा उसके भीतर स्वल्प किसी हानि, क्षति या दुष्-भाव की कति-यति होने के लिए गठन कर जिम्मेदार नहीं है।) (Permitted for transmission subject to Indian Telegraph Act & Rules. The Government is not liable to make Compensation for any loss, injury or damage arising or resulting from any failure of service affecting transmission or delivery of this Telegram.)	बोर्डिंग के अनुरोध के साथ Sent Particulars
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[Handwritten signature]

[Circular stamp]
प्रमाणित
निर्माणाधीन नगर कार्यलय
महाराष्ट्र सरकार-१

श्रेणी Class	समय Time	क्र.सं. No.	किस दिनांक Date	प्राप्त Date	गोपनीय S.I.	पत्र Memo
सेवा में/To	0	1045 A 37	Deeknaw C	13/1/15	Thp	Adas.
Srivastava Director Postal Services Deeknaw-3						
Singh Senior Suptt Posts Deeknaw-3						
H. P. Verma Divisional Secretary						

National Union Class IV Lucknow-3
kindly refer representation 7th August stop
Posting Jagdish Prasad EO Packer at
Rajajipuram Post office Lucknow ordered
illegally by Senior Suptt Posts Lucknow
= Faizaz Ahmed EO Packer
Rajajipuram Lucknow
(Copy From)

टी प्रने पासे के हस्ताक्षर/Teacher's Signature

एयर से न भेजा जाए
- 11 to 10 telegraph

नाम/Name :—

3.17/Adm. 93 5-

MG/PAh.—261 P. & Y. CI—296-01—30.

50-1,74,872

23.9.81

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD:

LUCKNOW BENCH:LUCKNOW.

Writ Petition No. of 1985.

Faiyaz Ahmad Petitioner

Versus

Union of India & others Opp-Parties.

Annexure No.6

Indian Post Department.

From:-

Asstt.Suptd.Post Offices
Lucknow(West) Sub.Dn.Lucknow.

Shri Faiyaz Ahmad,
ED Packer Rajajipuram
Lucknow 226001

H/A/Rajajipuram

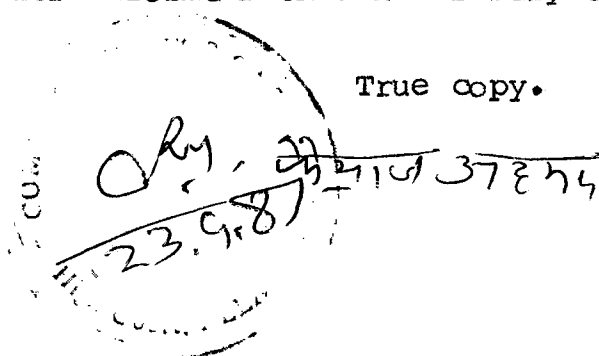
Dated: 20.9.1985

In pursuance of S.P.Os. Lucknow HIESL -1/11 dated 13.8.1985 and 9.9.85 Shri Jagdish Prasad Ex ED Packer has been ordered to be posted at Rajajipuram, Lucknow as ED Packer, you are hereby ordered to be relieved and will be adjusted in the sub.dn. You are likely to be adjusted at RUSAINA BO till any vacancy occurs in vicinity of Rajajipuram, Lucknow.

Sd. Illegible.
Seal.

Copy to: SPM Rajajipuram
for information & necessary action.

True copy.



IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD:

LUCKNOW BENCH:LUCKNOW.

AFFIDAVIT

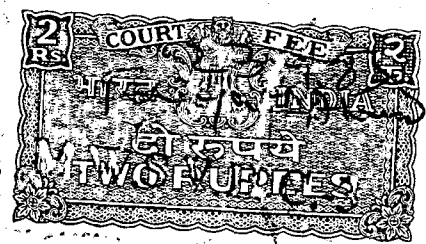
In

Writ Petition No. of 1985.

Faiya-z Ahmad Petitioner

Versus

Union of India & others Opp-Parties.



1985

AFFIDAVIT

79/102.

HIGH COURT
ALLAHABAD

I, Faiyaz Ahmad, aged about 20 years son of Shri Nazir Ahmad, resident of 554/219/4/10 Bhim Nagar (Chhota Baraha), Alambagh, Lucknow, do hereby solemnly affirm and state on oath as under:-

1. That the deponent is the petitioner in the abovenoted writ petition and as such is fully conversant with the facts of the case.
2. That the contents of paras 1 to 3, 5 to 11, 13 to 16, 18 of the accompanying writ petition are true to my own knowledge, and those of paras 12 & 19 are believed by me to be true on the basis of record and those of paras 4 & 17 believed by me to be true on the basis of legal advice.
3. That the Annexures 1 to 6 of the writ petition are true copies/Photocopies of their

COM.

Ok.
23.9.82

मेधाजी अहमद

respective originals.

Lucknow Dated:
Sept. 23, 1985.

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21
12
Deponent.

Verification.

I, the abovenamed deponent do hereby verify that the contents of paras 1 to 3 of this affidavit are true to my own knowledge. No part of it is false and nothing material has been concealed. So help me God.

Lucknow Dated:
Sept. 23, 1985.

Deponent.

I identify the deponent who has signed before me.

B. K. Shukla
Advocate.

Solemnly affirmed before me on 23.9.1985 at 10.00 A.M./P.M. by Sri Faiyaz Ahmad, the deponent who is identified by Sri B. K. Shukla, Advocate, High Court, Lucknow.

I have satisfied myself after examining the deponent that he fully understands the contents of this affidavit which have read over and explained by me to him.

High Court
Signature
Date 79/10/85
23.9.85

9/10/85
23.9.85

Deponent

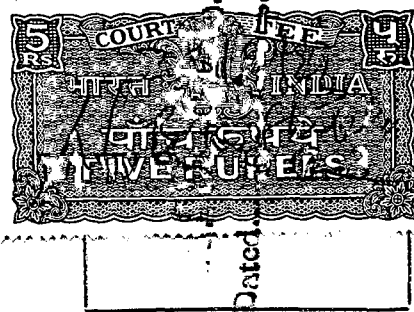
In the Honble High Court of Judicature at Allahabad, Lko Bench
ब अदालत श्रीमान.....महोदय

वादी अपीलान्त

Petitioner का

वकालतनामा

प्रतिवादी रेष्पाण्डेन्



14/9/85

Fauz Ahmad

Petitioner

वादी

बनाम

Union of India & others app. parties

प्रतिवादी

न० मुकद्दमा

सन् १६

पेशी की ता०

१६

ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री B.K. Shukla, Advocate
High Court, Lko

एडवोकेट

महोदय

वकील

नाम अदालत	नाम मुकद्दमा	नाम फरीकान

महोदय को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और जिसे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करे या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त [दस्तखत] रसीद से लेवें या पंच नियुक्त करें वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर फैजल अहमद

साक्षी [गवाह]

साक्षी [गवाह]

दिनांक

23-9-85

महीना

सन् १६ ई०

Accepted
B.K. Shukla
23/9/85
Advocate
for the petitioner

व अदालत श्रीमान Central Adalat, Ludhiana महोदय
Ludhiana

[वादी] अपीलान्त

प्रतिवादी [रेस्पान्डेंट]

टिकट

(वादी अपीलान्त)

Fauz Ali mal

बनाम प्रतिवादी (रेस्पान्डेंट)

नं० मुकदमा 488/1942 पेशी की ता० 1942/31/7 १६ ई०

ऊपर लिखे मुकदमा में अपनी ओर से श्री J. D. Singh

Adv. G. S. Singh पकील
एडवोकेट

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं कि इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनाम व इकबालदावा तथा अपील निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकासनी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद लेवें या पंच नियुक्त करें वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूं कि हर पेशी पर स्वयं या अपने किसी पैरोकार को भेजता रहूंगा अगर मुकदमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसीलिए यह वकालत नामा लिख दिया प्रमाण रहे और समय पर काम आवे।

नाम अदालत

मुकदमा नं० नाम

फरीकन बनाम

साक्षी (गवाह)

हस्ताक्षर
Post Office
Division: 226005

दिनांक 1942/31/7 सन् १६ ई०
सहायक डाक प्रवीक्षक
दक्षिणी 226005

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16/2/90

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow

No. CAT/LKO/Jud/CB/ 3103

Dated the 18/1/90

T.A.No. of 1942 197 (T)

Fayaz Ahmad.

APPLICANT'S

Versus

Union of Teachers

RESPONDENT'S

To Shri Jagdish Prasad S/o Ram Puriy
1/0 Thakurganj crossing Haraki
Road. Lko.

Whereas the marginally noted cases has been transferred by
14 e Lko Under the provision of the Administrative
Tribunal Act 13 of 1925 and registered in this Tribunal as above.

Writ Petition No. 4087/88
of 1988
of the Court of 14 e Lko
arising out
of Order dated
passed by

The Tribunal has fixed date of

13.12.1989 The hearing order
of the matter.

If no appearance is made
on your behalf by your some
one duly authorised to Act
and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this

31 day of 10 1989.

dinesh/

DEPUTY REGISTRAR

By Regd. Post

U.P.O

एव तेन विनाय निमित्त,
ड. टी. ए. ए. ए. ए.
महान्त मन्त्रालय
राज्य अ. व. व. व. व.

0.1101612-27216000000
Dr. 20.0.00 M.O.C.

Office of the

LUCKNOW.

भारत सरकार विभाग
ON INDIA GOVERNMENT SERVICE

TO

Sri Jagdish Prasad

S/o Sri Ram Pularey, 42

R/o Thakurani Crossing,

Hardoi Road,

LUCKNOW-226003.

RECEIVED
GENERAL
OFFICE

AT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Opp. Residency
Lucknow

No. CAT/LKO/Jud/CB/

Dated the :

10/11/90

T.A.No. of 174- 199 (T)

APPLICANT'S

Versus

RESPONDENT'S

To

Whereas the marginally noted cases has been transferred by

Under the provision of the Administrative

Tribunal Act 13 of 1985 and registered in this Tribunal as above.

Writ Petition No. 1

of 198

of the Court of

arising out

Proceder dated

passed by

The Tribunal has fixed date of

6.12.1990 The hearing of the matter.

If no appearance is made on your behalf by your some one duly authorised to Act and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this

day of 1 1989.

dinesh/

DEPUTY REGISTRAR

To

The Dy, Registrar
Central Administrative
Tribunal
Allahabad Circuit
Bench Lucknow

Sub- Writ Petition No- 4887/85
Ref- Your letter No- CAT/ LKO/jud/CB/ 3098
Date- 18-1-90

T A No- 1942

CM No. 70/90/4

TA 1942/47/13

Respected Sir,

This is submitted to your honour that the case was already withdrawn in 1985 through my Advocate Shri B.K. Shukla. The writ was filed against my illegal ^{release} ~~release~~ from Rajaji Puram Post office Lucknow but the Problem was solved by the then S.S.Pes, Lucknow ~~Dr~~ and accordingly ^{I have} ~~lost~~ was posted at Chandganj Post office Lucknow. Now ~~your honour~~ no complaint against my postal department.

I therefore request your honour kindly to drop the Proceedings and dismiss the writ petition case at your end.

Thanking you

Yours faithfully

Faiyaz Ahmad
(Faiyaz Ahmad)

S/O Shri Nazir Ahmad
R/O 554/219A/10 BhimNagar
(Chhota Barha) Alambagh
Lucknow,

Dated:- 6-2-90

FT-
L
6/L

To

The Dy. Registrar
Central Administrative
Tribunal
Allahabad Circuit
Bench Lucknow

Sub- Writ Petition No- 4887/85
Ref- Your letter No- CAT/ LKO/jud/CB/ 3098
Date- 18-1-90
T A No- 1942

C.M. An. N. 70/90 LC

Respected Sir,

TA 1942/976

This is submitted to your honour that the case was already withdrawn in 1985 through my Advocate Shri B.K. Shukla. The writ was filed against my illegal ~~possession~~ ^{release from} from Rajaji Puram Post office Lucknow but the Problem was solved by the then S.S.Pos, Lucknow ~~Dr~~ and accordingly ~~it~~ was posted at Chandganj Post office Lucknow. Now ~~there is no~~ ^{I have} complaint against my postal department .

I there fore request your honour kindly to drop the Proceedings and dismiss the writ petition case at your end.

Thonking you

Yours faithfully

Dated:- 6-2-90

Faiyaz Ahmad
(~~Faiyaz Ahmad~~)
(Faiyaz Ahmad)
S/O Shri Nazir Ahmad
R/O 554/219A/10 BhimNagar
(Chhota Barha) Alambagh
Lucknow,

①

7

10/11/05

10/11/05

10/11/05
10/11/05

10/11/05

(अ) इसका नाम है/होना चाहिए/होना चाहिए
इस नाम के लिए, राजस्व अधिकारी को
हरे विवरण में, जिसमें आग का है, उल्लेख
आग के एक सप्ताह में, यदि कोई आग का
किसी सप्ताह में, या किसी अन्य दिनांक में, इसका
नाम के लिए है/होना चाहिए/होना चाहिए।
इस नाम के लिए, राजस्व अधिकारी को
उल्लेख है/होना चाहिए/होना चाहिए।
यह 10/11/05 में, राजस्व अधिकारी को
10/11/05 में, राजस्व अधिकारी को
को आग का नाम है/होना चाहिए/होना चाहिए।
इस नाम के लिए, राजस्व अधिकारी को
आग का नाम है/होना चाहिए/होना चाहिए।

आग का नाम है/होना चाहिए/होना चाहिए

- 1) यह नाम है/होना चाहिए/होना चाहिए
- 2) नाम
- 3) राजस्व अधिकारी को
- 4) राजस्व अधिकारी को
- 5) राजस्व अधिकारी को
- 6) राजस्व अधिकारी को
- 7) राजस्व अधिकारी को
- 8) राजस्व अधिकारी को
- 9) राजस्व अधिकारी को
- 10) राजस्व अधिकारी को

10/11/05

THE UNITED STATES DEPARTMENT OF COMMERCE
BUREAU OF COMMERCE

OFFICE

WASHINGTON, D. C. 20540

TO: THE SECRETARY OF COMMERCE

FROM:

THE SECRETARY OF COMMERCE

DATE:

RE: THE SECRETARY OF COMMERCE

TO: THE SECRETARY OF COMMERCE

DATE: 11.06.1990

RE:

THE SECRETARY OF COMMERCE

THE SECRETARY OF COMMERCE

THE SECRETARY OF COMMERCE

THE SECRETARY OF COMMERCE

THE SECRETARY OF COMMERCE

THE SECRETARY OF COMMERCE

THE SECRETARY OF COMMERCE

THE SECRETARY OF COMMERCE

THE SECRETARY OF COMMERCE

श्रीमती नीलम् दीपायुषा,
निवासी घर नं.
गांधी रोड,
PUNE-226007.

आदरणीय महोदय

1- कि राजाजीपुरम उपहासपर लगभग 21-3-85 को कोना
गांव एवं प्राचीन तालाबक अधीनस्थ डाक घर लगभग (परिचित) उप वृत्त के क्षेत्र
सीमा पर / राजाजीपुरम दिनांक 24-3-85 के अनुसार राजाजीपुरम
उप डाक घर लगभग में 24-3-85 से 20510 पैर के पट पर काटित है।

2- यहाँ कि राजाजी पुरम उपडाक पर तख्त में सीडी० पीकर के
पद पेहू सैपायोजना कायातिव तख्त से नाम मनि गये जिसमें प्राचीन मे ज्योत
भी नाम मेज्जाणा एवं प्राचीनों को निबुलित राजाजी पुरम उपडाक पर तख्त
में सीडी० पीकर के पद पर तनापक १५५७ डाकपर तख्त अपशिषम० अपं नर
तख्त ओके मेम? संख्या ४००/जी०/ राजाजी पुरम दिनांक ११-६-८५ के
छात्र रखाई स्व से की गई। इस प्रकार प्राचीन दिनांक १२-६-८५ से राजाजी-
पुरम उपडाक पर तख्त में सीडी० पीकर के पद पर काथिरत है।

३- यह कि विरजसह सुनो मे प्रार्थी को प्राप्त हुआ है कि श्री पद्मदीश
प्रसाद भूषण जी जी ० देकर तुमने पायी। आज्ञा हाथ पर तपस्य विनयी नियुक्ति
श्री एम ० मे निरुद्धी जी भूषण सदायक प्रार्थी हाथ पर तपस्य अपवित्रम्।
उप प्रार्थन तपस्य मे जीवितानि स्व मे जी ० देकर के पद पर दिया था।
को नियुक्ति पुनः जी ० देकर के राजाजी पुरम अष्टाद पर तपस्य के पद
हेतु प्रथम प्रार्थन हाथ पर तपस्य प्रार्थन तपस्य हाथ पर तपस्य पारी विषय
पदा है। श्री वि. प्रीवर्तन है।

4- यह कि श्री आदीन प्रताप की विधवा स्त्री का एक परमपूज्य में शिरोधार्य देकर के पद पर ही गई थी। परन्तु उन्होंने स्त्री में काम पर न धारण नहीं किया और राजाजी पुराने के लिये श्री विद्याम उदीयन का के लिये में जाकर प्रार्थना पर देकर गया है श्री आदीन कल्याण है।

जब कि हुतीग बाड़ी डाकघर खला कर देने के बाद राजाजी पुरम के लिये एकठा कोई भी जम्मा नही होता है। इस प्रकार श्री जगदीश प्रसाद ने सहायक जम्मा कर डाकघर खलाने के विषय में शास्त्र का पूर्ण रूप से उल्लंघन किया है जो नियम के विरुद्ध है।

9- यह कि प्राचीन दिनांक 29-3-85 से मुगल रू से सीडी 0 लेकर के बाद पर राजा जी पुरम उपहाक पर लखनऊ में कार्य कर रहा है। जिसके विरुद्ध अभी तक कोई भी शिकायत प्राप्त नहीं हुई है।

उतः प्राचीन काय से कथित प्राचीन करता है कि श्री जगदीश प्रसाद जी राजाजी पुरम उपहाक पर लखनऊ में सीडी 0 लेकर ही नियुक्ति के आदेश को रद्दगित करके प्राचीन को सीडी 0 लेकर के बाद पर राजाजी पुरम उपहाक पर लखनऊ में कार्य करने की अनुमति प्रदान करने की कृपा करे।

प्राचीन महान कृपा होगी।

दिनांक 7/8/85

भवदीय
जयपाल झा
॥ विभाजक ॥
सीडी 0 लेकर
राजाजी पुरम उपहाक पर
लखनऊ।

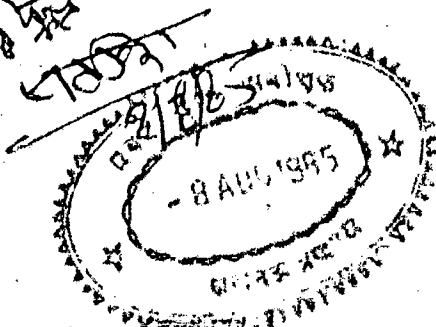
प्रतिनिधि आवश्यक कार्यवाही स्व आदेश हेतु प्रेषित है।

श्री एमपी 0 सिंह हुवर जम्मा कर डाक पर लखनऊ प्रेषित लखनऊ -226003

श्री नूर मुहम्मद खान प्रान्तीय मंत्री डाक विभाग में जम्मा कर पुनियन लखनऊ को इस आशय से प्रेषित है कि यह कथित मामले में क्या है स्व श्री जगदीश प्रसाद का सीडी 0 लेकर राजाजी पुरम के हेतु आदेश को रद्दगित करके प्राचीन की राजाजी पुरम उपहाक पर लखनऊ में कार्य करने की अनुमति प्रदान कराये।

3- जयपाल झा (अधीनस्थ डाकघर) विभाजक ॥
लखनऊ (प्राचीन) दिनांक 29-3-85

4- प्रमोदीय जेजी ई.डी. 0 उपहाक पर लखनऊ।



भारतीय डाक-तार विभाग
INDIAN POSTS AND TELEGRAPH DEPARTMENT
दूरदर्शन या, Inland Telegram

PARTIAL 

प्रमाणित (प्रमाणित) प्रकार, सेवा (Service) Address (e.g. Rep osit, State Greetings)	प्रमाणित Charges	भारतीय तार नियमों के अनुसार प्रेषण के लिए तैयार। तार देने के लिए इस तार का प्रयोग किया जा सकता है। परंतु इसे उपाय करने वाले के उपाय करने स्वयं किसी प्रकार, यदि या तार के द्वारा प्रति देने के लिए तैयार किया गया नहीं है। (Presentation for transmission subject to Indian Telegraph Act & Rules. The Government is not liable to make Compensation for any loss, injury or damage arising or resulting from any failure of service affecting transmission or delivery of this Telegram)	प्रेषण के लिए Semic Particulars
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प्रमाणित किया जाता है
निम्नलिखित तथ्य का प्रमाणित
है कि यह सत्य है-३

श्रेणी Class	समय Time	क्र.सं. No.	दिनांक Date	प्राप्त S.I.	प्रति प्रमाणित
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क्रमा सं/त० ० १०४५ अ ३७ चेकनॉट C १३/०१/०५ थप आदेश.
 श्रीवास्तव Director Postal Services Lucknow-
 Singh Senior Suptt Posts Lucknow-3
 H. P. Verma Divisional Secretary

National Union Class IV Decdum-3
Kindly refer representation 7th August stop
Posting Jagdish Prasad E O Packer at
Rajajipuram Post office Decdum ordered
illegally by Senior Suptt Posts Decdum
= Faizaz Ahmed E O Packer
Rajajipuram Decdum
(over/From)

५. अपने वाले के हस्ताक्षर/Examiner's Signature

हार से भेजा जाय
 1914 to be telegraphed

५१४/Namo :-

Put/Address to